

12.00 hrs.

RE. NOTICES OF ADJOURNMENT MOTION

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a notice... (Interruptions) A 83 year old Oriya tribal woman was stripped naked and was compelled to have sex with a child of the police... (Interruptions).

MR. SPEAKER: You are all shouting! Look here, gentlemen, without my permission you are doing this. It is very wrong. You do not take my permission. I will allow you and I will let you know what is happening. This is not the way to do. You are trying, unnecessarily, to waste the time of the House. Everything can be discussed...

श्री रामावतार शास्त्री (दटना) : सभा के, हर राज जी मंग के मामले में रहे हैं।

MR. SPEAKER: Mr. Ramavatar Shastri, I have allowed everything. (Interruptions)

MR. SPEAKER: Now, you are all speaking without my permission. Whatever is said without my permission should not be recorded.

(Interruptions)**

SHRI JYOTIRMOY BOSU: Sir, I seek your permission. I have given two notices.

MR. SPEAKER: Please sit down.

Shri Harikesh Bahadur and Shri Ram Vilas Paswan have given notices of Adjournment Motion regarding failure of the Government in protecting the Harijans and raid by men of CRP and Bihar Military Police in a village in Darbhanga District. According to newspaper report appearing in a newspaper today, this incident took place on 7th June, 1980. I have referred this matter to the Minister for facts. I have also received Call Attention Notice on this subject. The matter is

receiving my consideration... (Interruptions) Why can't you wait patiently? I am making some announcements.

I have received notices of Adjournment Motions from the following Members regarding disruption of means of communication between Assam and the rest of the country: Shri Baju Ban Riyan, Shri Krishna Chandra Halder, Shri Dinen Bhattacharya, Shrimati Susheela Gopalan and Shri Niren Ghosh. (Interruptions) The Assam situation has been discussed on several occasions during the Session, namely, the Resolution for the continuance of the President's Proclamation, the Assam Budget, the Essential Services Maintenance Bill, 1980, and the Assam State Legislature (Delegation of Powers) Bill, 1980. This is a continuing matter. I have withheld my consent to the notices of Adjournment Motion.

SHRI NIREN GHOSH (Dum Dum): Sir, may I make a submission? (Interruptions)

MR. SPEAKER: Let the time come. I will discuss this thing also.

About Durg, I have allowed the matter to be raised under 377 today. Shri Parulekar is to raise the matter regarding Durg. Shrimati Pramila Dandavate has given notice; She is to raise the matter under 377, regarding the reported news of rape of fourteen tribal women in Gonda District.

SHRI JYOTIRMOY BOSU: We want Adjournment Motion. 377 cannot be equated with Adjournment Motion.

MR. SPEAKER: There are certain State subjects which cannot be allowed here as adjournment motions... (Interruptions) Whatever it is, a man is a man.

(Interruptions)

MR. SPEAKER: I have allowed that. Please try to co-operate.

... सब की सुरक्षा की जिम्मेवारी है, सब का काम चलेगा। इस तरीके से नहीं हो सकता है। साथ-साथ हिमाब से, कानन के हिनाब से, हथकड़े हम व से चलेगा। (व्यवधान)।

SHRI JYOTIRMOY BOSU: Kindly read the adjournment motion, Sir.

MR. SPEAKER: I have read that...

SHRI JYOTIRMOY BOSU: I have given notice... (Interruptions).

MR. SPEAKER: No, no. Not allowed.

SHRI JYOTIRMOY BOSU: I am on a point of order. Sir... (Interruptions)

MR. SPEAKER: I have allowed him on a point of order. Let me hear his point of order... (Interruptions) Order, please. Under which rule you are raising it?

SHRI JYOTIRMOY BOSU: Under rule 376. I have given you a written notice under para 14(vi)—page 31 of the Handbook for Members. Sir, as a Member I have a right to request you to be good enough to mention the receipt of the motion from the Chair. (Interruptions).

MR. SPEAKER: I have not allowed it... (Interruptions) It is for me to decide. I have disallowed it.

SHRI JYOTIRMOY BOSU : You have not given me a hearing. I only want to say this—that this incident will make us hang our heads in shame in the world...

MR. SPEAKER: I have not allowed it. Mr. Bosu, you were not here when we discussed it.

SHRI RAJESH PILOT (Bharatpur): This is the first time that the Opposition is supporting the tribal people.

MR. SPEAKER: I am doing everything which can be done for fairplay and justice. We allowed a three-hour discussion on Baghpat incidents only day before yesterday—when Mr. Bosu, you were not here... (Interruptions) After all, man is a man.

PROF. MADHU DANDAVATE (Rajapur): I am rising on a point of order. My point of order is this. Some observations were made. Because that will decide the future procedure, I am raising this. You said when a reference was made to atrocities on tribals and Harijans, that this is a matter which falls under the purview of the State government...

SHRI JYOTIRMOY BOSU : It is wrong.

PROF. MADHU DANDAVATE: That is true as far as the general cases are concerned. But, as far as the tribals and the scheduled castes are concerned, not only according to the Constitution they have got protection but it has been the convention of this House that atrocities on Harijans and Tribals are allowed to be discussed in this House. Any number of instances are there. Therefore, that adjournment motion should be taken up and not treated as on par with the rest of the adjournment motions.

(Interruptions)

MR. SPEAKER: Mr. Rao Birendra Singh... (Interruptions) I have allowed a call attention motion for tomorrow... (Interruptions) I will take care of everything, you just try to cooperate.

12.09 hrs.

PAPERS LAID ON THE TABLE

A REVIEW OF THE WORKING OF INDIAN FARMERS FERTILIZERS COOPERATIVE LTD. NEW DELHI FOR 1978-79. REVIEW ON AND ANNUAL REPORT OF STATE FARMS CORPORATION OF INDIA LTD., NEW